BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 71 / 397-398/CLB/ MB/MAH/2013

U/s. 397, 398 read with other Section of the Companies Act, 1956

CORAM:

Present: M.K.SHRAWAT

MEMBER(JUDICIAL)

BETWEEN

Gupta Infratec Private Limited

: Petitioner

Versus

Avinash Realtors Private Limited & Ors. :.....Respondents

Present on behalf of the parties:

1. Dr. S.K. Jain

:PCS for Petitioner.

1. Mr. Pradees Thakar

Dated: 17.04.2017

:Advocate for Respondents

2. Mr. Savarkar

:Representative of Respondent.

ORDER

Heard on : 17.04.2017 Pronounced on: 17.04.2017

T.C.P. No. 71/397-398/CLB/MB/MAH/2013

- The Learned Representatives of both the sides are present. 1.
- The Learned Representative of the Petitioner has filed the "Consent Terms" duly 2. signed by both the sides. Since a mutual settlement is arrived at by the Petitioner and the Respondent, therefore, this Petition is to be treated as withdrawn subject to Arbitration Clause 11 stated in the Consent Terms. The Consent Terms is placed on record.
- The Petition is dismissed as withdrawn. The matter is consigned to records. 3.

Sd/-

M.K. Shrawat Member (Judicial)